

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "B" BENCH: NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

**ITA No.3368/Del/2019
[Assessment Year : 2015-16]**

S J Global Pvt.Ltd., AH-6, Shalimar Bagh, Delhi-110088. PAN-AAOCS3147H	vs	ITO, Ward-23(4), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Shri Atil Jindal, AR	
Respondent by	Shri R.S.Yadav, Sr.DR	
Date of Hearing	17.08.2022	
Date of Pronouncement	17.08.2022	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-8, New Delhi dated 18.02.2019.

2. The Ld. Counsel for the assessee, vide its letter dated 16.08.2022 received and requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". It is stated by the Ld. Counsel for the assessee that Form No.5 has been issued by the Department.

3. In view of the above, we accept the request of the assessee for withdrawal of the appeal. Thus, the appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 17th August, 2022.

Sd/-

(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI